

O.A.NO.1123 OF 2004

ORDER DATED 21.11.06

Heard Mr.Achintya Das, Ld.Counsel for the Applicant and Mr.R.C.Rath,Ld.Standing Counsel for the Respondents.

2. Mr.R.C.Rath,Ld.Standing Counsel for the Respondents has produced a copy of the letter dtd.31.03.05 submitted by the Sr.Divl.Personnel Officer, Khurda addressed to Sr.Divl.Financial Manager, Khurda calculating the interest on the DCRG amounting to Rs.14,373/-. He produced another letter dtd.06.11.06 wherein it has been stated that the matter has been sent to HQ/ Garden Reach for sanction of the Competent Authority. Mr. Rath clarified that reminder has been sent. But it could not be ascertained from him that as to who is the sanctioning authority.

3. Hence, Res.No.4 (Sr. Commercial Manager, S.E.Railway, Kolkata) is directed to ensure the disbursement of the amount to the Applicant within two months from the date of receipt of this order, failing which 10 percent interest shall accrue to the Applicant after two months of receipt of this order.

4. In view of the above, this O.A. is disposed of.
5. Copies of this order be given to the Counsel for both the parties.

*Copies of order
Dt 21/11/06 issued
to counsel for
both sides.*

[313]
MEMBER(ADMN.)

24/11/06